

KEYNOTE SPEAKER



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PAPER-FORMAT GUIDELINES

- The text should be in Times New Roman, font size 12, spacing 1.5. The footnotes should be in Times New Roman, font size 10 with single spacing.
- One inch margins on all sides should be maintained.
- 20th Edn. Bluebook citation format should be strictly followed.
- The paper should be within 3500-4000 words inclusive of footnotes and abstract.

IMPORTANT DATES

Last Date for Registration & Abstract Submission	August 7, 2019
Notification of Acceptance	August 12, 2019
Last Date for submission of Full Manuscript	August 30, 2019

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THE NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES



INTERNATIONAL SEMINAR ON COMPETITION LAW & POLICY

ON
25-26, OCTOBER, 2019

VENUE
CONFERENCE HALL, NUALS, KOCHI.

NUALS

The National University of Advanced Legal Studies (NUALS) was established by Act 27 of 2005 of the Kerala State Legislature. By the same Act, the National Institute for Advanced Legal Studies (NIALS) established by the Bar Council of Kerala Trust in 2002 merged with the NUALS. In 2008, an amendment streamlined the powers and functions of the authorities of the University and ensured the active involvement of the Government of Kerala. The University is recognized by the University Grants Commission under section 2(f) and section 12B of the UGC Act. It is also a member of the Association of Indian Universities (AIU). The University is also recognised by the Bar Council of India.

The main objects of the University are: (a) to advance and disseminate learning and knowledge of law and legal and judicial processes, professional legal education and their role in national development; (b) to develop in the student and research scholar a sense of responsibility to serve the society by developing skills with regard to advocacy, legal services, legislation, law reforms etc., and (c) to promote legal and judicial reforms needed to strengthen the administration of justice in India.

VISION

NUALS aims at imparting quality legal education including advocacy skills to the student in new generation laws to cope up with the emerging trends in the field of legal education to meet the challenges of the profession in the context of globalization.

MISSION

To achieve the noble ideas and values of the institution, NUALS endeavors to provide the intellectual, academic and physical ambience so as to realize the set goals of research and professional skills and to be sensitized to the socio-legal and socio-economic issues in society.

THE SEMINAR

Trade and commerce have crossed all barriers, be it local, national or supra national. The competition policy is concerned with the supply-side and behavior of firms, it is intended to promote efficiency and to maximize consumer as well as social welfare. Considering the changed business environment post liberalization, the Government feeling the requirement, appointed a high-level Committee under S.V.S. Raghavan to study the economic scene and make recommendations for a competition policy to meet the needs of the evolved business environment in the country. As per the recommendations, provisions dealing with unfair trade practices were transferred to The Consumer Protection act, 1986 and the Competition Act 2002 was enacted (which provided establishment of the Competition Commission of India to achieve objects of the Act).

Competition law strives to achieve the goal of consumer welfare by regulating conduct between enterprises in the market by laying down the legal framework for standard of proof required for investigation and litigation. Indian legal authorities are working towards revamping the existing competition law in an attempt to fill the lacunae and to mitigate the challenges and inadequacies posed by the current legal framework. Therefore, such a situation calls for a detailed discussion and deliberations in this area of legal practice. In this light, the Centre for Competition Law and Policy proposes to organize an “International Conference on Competition law”, from October 24-26, 2019.

THEMES

1. Revamping of Competition Law – Global perspective
2. Analysis of existing Competition law regime in India
3. Digital Markets and Privacy- Competition Law and Data Protection
4. Consumer welfare as the shared goal of antitrust laws and consumer protection laws
5. Leniency clause in India and challenges
6. Competition policy in India – Chicago/ Harvard conflict
7. Conflicts between regulators – Sectorial jurisdictional issues